



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 40. CUTTACK, FRIDAY, OCTOBER 6, 1939.

 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART VII.

Advertisements and Notices, etc.

THE ORISSA GAZETTE.

NOTICE.

From the 1st April 1936, the subscription to the *Government Gazette* will be at the following rates payable in advance:—

No. of Parts.	Annual Subscription without postage.	Annual Subscription with postage.
	Rs. a. p.	Rs. a. p.
Part I ...	6 0 0	7 0 0
Part II ...	6 4 0	7 4 0
Part III ...	21 0 0	23 0 0
Part IV ...	2 0 0	2 8 0
Part V ...	3 0 0	3 8 0
Part VI ...	3 0 0	3 8 0
Part VII ...	11 0 0	11 8 0
Part VIII ...	6 0 0	7 8 0
Part IX ...	4 0 0	4 8 0
Part X ...	4 0 0	4 8 0
Part XI ...	4 0 0	4 8 0
Supplement...	8 0 0	10 0 0
Entire Gazette	30 0 0	35 0 0
Single copy ...	1 0 0	1 2 0
Suppl. only (single) ...	0 8 0	0 9 0
Parts I, III, IV and VII.	22 0 0	25 0 0

The *Gazette Extraordinary* can be supplied at the rate of one anna for every 16 pages or a fraction thereof. Postage according to weight.

RATES OF ADVERTISEMENTS IN PART VII.

	Rs. a. p.
Full page per issue	.. 20 0 0
Half page per issue	.. 10 0 0

Casual advertisements, 8 annas per line per insertion for double column, and 4 annas per line per insertion for single column.

Applications for the Gazette should be addressed to "The Publisher of *The Orissa Gazette*, Cuttack."

and must be accompanied by a remittance—unless the applicant desires that the Gazette should be sent by value-payable post in which case in addition to the ordinary postage the usual charge for postal commission will be made.

Applications for the supply of the Gazette on "The Public Service" should be addressed to the Secretary to the Government of Orissa, Home and Finance Departments, Cuttack.

Complaints regarding non-receipt of any number of the Gazette should be forwarded within a week after the date on which it is due.

All subscriptions are payable in advance and may be paid annually, half-yearly or quarterly on or before the 1st January, 1st April, 1st July or 1st October.

Subscribers will please note that their Gazette will be stopped at the expiry of the period subscribed for unless the order distinctly states that it is to be continued until further instructions.

All notifications and other matters intended for publication in *The Orissa Gazette* should reach the Publisher's Office on the preceding Wednesday to ensure appearance in that week's Gazette.

V. M. MONEY,

Publisher, The Orissa Gazette.

NOTICE.

The Proceedings of the Orissa Advisory Council, printed in separate pamphlet form, are available for sale at the office of the Press Officer, Secretariat, Cuttack.

Rs. as. p.

Price of single copy .. 0 4 0

NOTICE.

The Proceedings of the Orissa Legislative Assembly, printed in separate pamphlet form, are henceforth available for sale in the Book Depot of the Government Press, Cuttack, at the following reduced rates :—

	Original price.			Reduced price.		
	Rs.	a.	p.	Rs.	a.	p.
Annual subscription	14	0	0	11	0	0
Price of single copy	0	5	0	0	4	0

NOTICE.

A handbook of the Oriya language in Roman characters by Reverend F. W. Fellows is obtainable at the ORISSA BAPTIST MISSION PRESS, Cuttack.

Price ... Rs. 2.

WANTED

A whole-time medical graduate on a temporary basis for a period of two years for medical work among the students of the Ravenshaw College at Cuttack on a consolidated allowance of Rs. 100 (Rupees one hundred only) a month. No house or conveyance allowance will be given but private practice will be allowed.

Applications from Oriyas or persons domiciled in Orissa or in the Orissa States with copies of testimonials, should reach the undersigned not later than the 15th October 1939.

S. C. TRIPATHI,

Director of Public Instruction.

CUTTACK: 25th September 1939.

[2—2—6-10-1939.]

NOTICE.

Tenders are hereby invited for the supply of split-dhall to this Jail during the current financial year 1939-40. The probable quantity required will be more or less 18,000 pounds. Tenders will be received in printed or manuscript forms in this office up to 30th October 1939. They should be clearly addressed to this office and should be superscribed "Tender for the supply of split-dhall to District Jail, Berhampur". The rate should be quoted in terms of pounds and ounces per rupee for delivery at the District Jail, Berhampur, the quantities being specified in words as well as in figures. Tenderers are also required to send sample of split-dhall. The supply must be up to the sample or approved by the Superintendent and accepted by the tenderer.

The wastage allowed in cleaning the split-dhall is 5 per cent and the cost of any quantity in excess of the allowed percentage will be recovered from the contractor.

An earnest money of Rs. 30 (Thirty) should be sent to this office along with the tender.

The rate accepted and the contract entered into will be subject to the confirmation by the Director of Health and Inspector-General of Prisons, Orissa, Cuttack. The successful tenderer will have to sign a stamped agreement bond with the Jail within seven days from the date of receipt of intimation by him that his tender has been accepted. In addition he should before signing such agreement deposit a security of 10 per cent of the cost of supply undertaken. Failing compliance within the time specified, the earnest money may be confiscated and in the event of withdrawal he will be liable to pay any difference between the price accepted and the price ultimately obtained by the 2nd time tender or auction by the Jail. The earnest money received from the successful tenderer will be taken towards his security deposit and those from others will be returned.

Further particulars will be available at this office and will be furnished on application.

J. W. BOWDEN, CAPTAIN, I.M.S.,

Superintendent,
Berhampur District Jail.

BERHAMPUR: 2nd October 1939.

[2—1—13-10-1939.]

WANTED

An assistant mistress for the Middle Vernacular School for girls at Bargarh in the Vernacular Teachers' Service on a pay of Rs. 30—1—40 a month.

Qualifications.—Senior trained non-matriculants who are able to teach subjects through the medium of Oriya.

Only Oriyas or those domiciled in the Province of Orissa including Orissa States need apply.

Applications with copies of testimonials should reach the District Inspectress of Schools, Puri, on or before the 10th October 1939. Candidates should state their age, home district and previous experience, if any.

N. NAYAK,

Inspectress of Schools, Orissa.

CUTTACK: 23rd September 1939.

[2—2—6-10-1939.]

NOTICE.

Examination for admission of candidates to the compounder class at the Orissa Medical School, Cuttack, will be held on the 15th November 1939 at 8 A.M. in the school examination hall.

Candidates must be between 17 and 28 years of age.

A qualifying examination in the following subjects is compulsory for those who have not passed the Matriculation Examination:—

(a) Reading and writing English.

(b) Arithmetic (simple addition, subtraction, multiplication, division, vulgar fraction and rule of three).

The number of seats is limited.

Admission will be restricted to the candidates either natives of or domiciled in the Province of Orissa.

Candidates must submit along with their applications the following documents which will not be returned:—

(a) Certificate of permanent residence, nationality and respectability signed by any Government Officer not below the rank of the Deputy Magistrate or by the Headmaster of the school where the candidate was last educated (bearing a date not earlier than one year from the date of application for admission) or by some authority satisfactory to the Superintendent.

(b) True copy of domiciled certificate (for domiciled candidates) attested by some gazetted officer.

Selected candidates will be required to produce before the undersigned the transfer certificates from the schools where last studied at the time of their admission in support of their age.

Candidates should apply in the following form between 1st and 15th October 1939:—

1. Name.
 2. Age.
 3. Race or caste.
 4. Religion.
 5. Nationality (i.e., Oriya, Domiciled Bengali, Domiciled Telugu and others).
 6. Name and residence of father or husband in case of married lady candidate—
 - (a) Permanent residence.
 - (b) Present residence.
 7. If father or husband is dead then the name of guardian with his full address of permanent and present residences.
 8. Occupation of father, guardian or husband.
 9. Educational qualification of the candidate.
 10. Name of institution in which last studied.
 11. Whether rusticated or expelled from any institution.
- I do hereby certify that the above statement of particulars is true.

Signature of applicant.

Full address.

J. D. MURDOCH, CAPTAIN, I.M.S.,
Superintendent, Orissa Medical School, Cuttack.

CUTTACK: 13th September 1939.

[3—3—6-10-1939.]

NOTICE.

TENDERS FOR CONTRACT SUPPLY OF COUNTRY SPIRIT.

Tenders are hereby invited for the exclusive privilege of supplying country spirit to the licensed retail country spirit vendors of the districts enumerated in the annexed schedule. The tenders should be for supply for one year from the 1st April 1940. They should be sent in sealed covers superscribed "Tenders for the supply of country spirit" and should reach the Commissioner of Excise and Salt, Orissa, Cuttack, not later than the 5th November 1939. Full power is reserved to accept such tender as may be deemed best for the public interest and to reject any of those received, without assigning any reason.

2. The contractors, whose tenders are accepted must comply generally with the conditions of the "License for the sale wholesale of country spirit" (D./W.5) published below. They must also observe the following additional conditions.

3. Spirit may be supplied from a distillery either within or outside this province, and the contractors will be required to deliver it at the bonded warehouses at their own cost. In case of spirit supplied from outside the province, each tender must be accompanied by a sample, not less than one quart in quantity, and all spirit supplied will be required to be equal to the sample. Each person tendering must furnish a general permission from the Commissioner of the province in which the distillery is situated that he will have no objection to the export of liquor from the distillery in case the tender is accepted and that no claim for any export duty or any other charge will be made on the liquor supplied from the distillery. In case of supply from within the province, the process of distillation will be under the control of the Excise Department and the product together with the raw materials will be analysed from time to time at the cost of the contractors.

4. The tenders must specify the price per proof gallon at which spirit will be delivered to the licensed vendors at the bonded warehouses enumerated in the schedule, or at any additional warehouses that may be opened for the convenience of the licensed vendors within the area of the contract. The price will be the same for all the warehouses within the area covered by the contract; will be realised by the Superintendents of Excise and will be payable to the contractors ordinarily from the Sadr treasuries by the 7th of the month following the month in which cost price was credited. Arrangement can, however, be made for receipt at any other treasury on payment by the contractor of a small premium of one anna per cent to cover charges for Remittance Transfer Receipts. In case such payment is received by Bank Drafts issued by the Imperial Bank of India, the premium will be four annas per cent.

5. The contractors, whose tenders are accepted will have to furnish security for the due performance of the contract and for the maintenance of adequate stocks of spirit in all warehouses. The amount of security will be calculated on the following scale:—

	Rs.
Monthly issue up to 500 L. P. Gallons ...	100
Monthly issue from 500 to 1,000 L. P. Gallons ...	200
Monthly issue from 1,000 to 2,000 L. P. Gallons ...	300
Monthly issue from 2,000 to 3,000 L. P. Gallons ...	400
Monthly issue from 3,000 to 4,000 L. P. Gallons ...	500
Monthly issue from 4,000 to 5,000 L. P. Gallons ...	600

and will be payable in Government Promissory Notes or Postal Cash Certificates.

6. The supply of country spirit under the outstill system is in force in the district of Sambalpur but formerly distillery liquor was supplied under contract system. The contractor will have to make his own arrangement for storage and supply of liquor where the old warehouses may not be available. The

warehouses in the districts of Cuttack and Puri as shown in the schedule belong to Government and are rented to the contractor Khan Bahadur Choudhury Mohammad Buksh of Manpur Distillery in the district of Gaya in Bihar.

In all cases in which the contract is given to a person or firm, other than the present contractors, the new contractors will be required, as a condition of the contract, to purchase all plant supplied by the outgoing contractors as well as such buildings as are approved by the Commissioner of Excise and Salt, Orissa. Should the valuation of plant and buildings not be agreed upon by the outgoing and incoming contractors, the price will be decided by the Collector of the district and his decision will be final.

7. The contractors will have to pay house rents to the warehouse officers and peons as at present.

8. The spirit supplied to the bonded warehouses will be of any strength below 50° O. P. as specified by the Commissioner of Excise and Salt, Orissa, from time to time and the base used for its manufacture will not contain less than 50 per cent of mahua.

CUTTACK:

P. T. MANSFIELD,

The 23rd September 1939.

Commissioner of Excise and Salt, Orissa.

SCHEDULE.

Name of district or part of a district for which tenders are invited.	Base from which spirit must be made.	Position of bonded warehouses.	Distance from railway station.	Average annual consumption in proof gallon during last three years.
1	2	3	4	5
Cuttack (excluding a small out-still area and not including Angul).	Mahua and molasses. The proportion of mahua shall not fall below 50 per cent.	(1) Cuttack	3 miles from Cuttack.	8,136
Puri (excluding a small out-still area).	Ditto ...	(1) Puri ...	1 mile from Puri	3,641
		(2) Khurda	7 miles from Khuada road.	3,751
Sambalpur (whole district).	Ditto ...	(1) Sambalpur.	2 miles from Sambalpur.	22,000 approximately for the whole district. (Average annual consumption in proof gallons during 1931-32.)
		(2) Jharsugra	1½ miles from Jharsugra.	
		(3) Bargarh	29 miles from Sambalpur.	
		(4) Padampur	77 miles from Sambalpur.	
		(5) Nowapara	2 miles from Nowapara on the Raipur-Vigianagram line.	
		(6) Khariar	21 miles from Kantabanjee.	

The area in column 1 is liable to increase or decrease.

FORM No. D./W. 5.

License for the sale wholesale of country spirit in the areas mentioned in the schedule annexed hereto.

License is hereby granted to hereinafter called the licensee, under the provisions of section 20 of the Bihar and Orissa Excise Act, 1915, for the sale of spirit of the description hereinafter mentioned in the areas specified in the schedule hereto annexed for a period of one year from the 1st April 193 , subject to the conditions hereinafter set forth, viz:—

CONDITIONS.

1. The spirit sold under this license shall be of average good quality according to the standard for the time being prescribed by the Excise Commissioner and shall be the produce of materials of one or other of the descriptions specified in the schedule hereto annexed. Provided always that the licensee may supply any spirit made from other materials at any time during the subsistence of this license, if permitted so to do by general or special order of the Excise Commissioner.
2. No spirit shall be sold under this license elsewhere than at the bonded warehouses or duty paid depot specified in the schedule hereto annexed or at any other warehouse or depot hereafter to be established within the said areas and for the time being sanctioned by the Excise Commissioner for the purpose of sale of spirit hereunder.
3. The spirit kept at the said warehouse for sale under this license shall be subject to periodical analysis by, or under the orders of, the Collector or the Excise Commissioner and the licensee shall be bound to take steps to remedy any defects in the quality thereof which the Excise Commissioner may consider material, as to which his decision in writing shall be conclusive. The cost of analysis shall be paid by the distiller. The analysis shall be made at such laboratory as the Excise Commissioner shall direct.
4. The prices to be charged for spirit sold under this license according to the different descriptions of such spirit, as set forth in the schedule hereto annexed shall be, in the case of sales at bonded warehouses or duty paid depots specified in the said schedule, prices calculated according to strength at the prices set opposite to the names of such warehouses and the different descriptions of spirit in such schedule. In the case of sales from any bonded warehouse or duty-paid depot to be hereafter sanctioned, as provided in condition 2 hereof, or of any spirit made from any materials specially permitted by order of the Board of Revenue as in condition hereof mentioned the prices shall be such as shall be fixed by the Board on granting such sanction or specified in such permission as the case may be.
5. Spirit sold at the said warehouses shall be of such strength only as may be fixed from time to time by special or general order of the Board of Revenue.
6. Sales of spirit under this license shall from time to time be made only to persons (hereinafter called Licensed Vendors) producing passes in the prescribed form authorizing the sale to them of spirit, and only of the description or descriptions of spirit mentioned in such passes and of no greater quantity of spirit than the quantity mentioned therein.
7. The licensee shall be bound to supply to licensed vendors by way of sale, at any bonded warehouse or duty paid depot at which the sale of spirit under this license is for the time being permitted, spirit of the quantity or quantities and description or descriptions mentioned in the passes produced by them.
8. Such minimum stock of spirit as may from time to time be fixed by the Collector and notified by him in writing to the licensee shall be maintained at each bonded warehouse or duty paid depot at which the sale of spirit under the license is for the time being permitted. If and whenever the stock shall fall below this prescribed minimum the licensee shall forthwith make up the same to the prescribed minimum and in default of his so doing within _____ days after the receipt

by him of notice from the Collector or the officer in charge of the warehouse requiring him so to do, the Collector may procure the spirit required so to make up the same from any source he may think fit. The licensee shall be liable to pay to the Collector on demand any excess of the cost of any spirit so procured including cost of transit over the price realized by the sale thereof.

9. The licensee shall from time to time duly and efficiently repair, maintain and keep in good and sufficient repair and good working order and condition all bonded warehouses or duty paid depots, the property of the licensee, at which the sale of spirit under this license is for the time being permitted, and the source and means of the water-supply thereto. All new warehouses that may be required in the areas specified in the schedule hereto annexed shall be built and maintained at the expense of the licensee. Such of the warehouses at which the sale of the spirit under this license is for the time being permitted, as are the property of Government, shall be maintained under the direction of and at the cost of Government but the licensee shall pay rent at a rate to be fixed by the Public Works Department for the occupation of the buildings, including quarters for Government officers in charge and shall also pay to Government such compensation, not exceeding the recorded value of the buildings, as shall be determined by the Collector, whose decision shall be final, for all damage, including damage by fire, due to any cause whatsoever to Government buildings and Government property therein, fair wear and tear only excepted. The source of water-supply at each warehouse shall be provided and maintained at the expense of the licensee. As regards municipal taxes, the tax on holding, i.e., general municipal tax, will be paid by Government, and all additional taxes, whether described as a tax, fee or rate, will be paid by the occupier. The licensee shall provide suitable quarters for the officers and guards in charge of the warehouse close to the warehouse building.

10. On the determination of this license, whether on the expiration of the period abovementioned for which it is as aforesaid originally granted, or of any renewal thereof, the licensee shall be bound if so desired by the Commissioner of Excise—

- (a) to make over to his successor any buildings which he may have constructed or acquired in pursuance of this license at a valuation agreed to between him and his successor or, if they are unable to agree, at a valuation fixed by the Collector;
- (b) to make over to his successor such plants used for the supply, storage, handling and issue of spirits as may be specified by the Collector at a valuation to be fixed by him, and the succeeding licensee shall be compelled to accept such plants at such valuations.

If the lessor at any time before the expiration of this lease is desirous for any public purpose of resuming possession of the said demised premises or any part thereof, and shall, under the hand of the Collector, serve notice of such desire on the lessee and shall tender him compensation for any building or other improvement which he may have erected or made with the written consent of the Commissioner of Excise, the lessee shall, within three months from the date of receipt of the notice aforesaid, vacate the said demised premises or such part thereof as is specified in the said notice. In case of disagreement as to the amount of compensation aforesaid, the matter shall be referred to the Commissioner of Excise whose decision shall be final.

11. All such fittings or articles as are necessary or proper for or connected with and suitable to the supply, storage, gauging, handling, sale, testing and issue of spirit under this license, including vats, tanks, pumps, pipes, cocks, gauging rods and vessels, hydrometer, thermometer, etc., for use in the warehouse or depot at which the sale of spirit under this license is for the time being permitted, shall be provided by the licensee. Vats, tanks and casks in such warehouses for the storage or issue of spirit must be of such number and capacity and be set up according to such design as the Excise Deputy Commissioner may from time to time direct and shall be provided with suitable dipping rods. All new vats, for

storage or reduction of spirit shall be of wood. The licensee shall also be responsible for the conveyance of water to all such warehouses for purposes of reduction and so far as may be necessary or proper (as to which the orders in writing of the Superintendent of Excise shall be conclusive) for the filtration and purification of such water before its admixture with spirit, and the licensee shall be bound to comply with all written directions of the Collector in these respects forthwith after receipt of such directions.

12. Storage, reduction and issue on sale of all spirit under this license shall be made under the immediate supervision of the Government officer in charge of the bonded warehouse. The licensee shall keep at each warehouse an English-knowing agent on his behalf who shall be competent to perform duties prescribed under rule 52 of the Board's Rules (Notification no. 3296-Ex., dated the 21st June 1937).

13. On receipt of an order in writing from the Commissioner of Excise requiring him to remove any defect in the warehouse buildings or in the arrangements for storage, reduction, blending, issue of spirit, water-supply, etc., the licensee shall attend to it at once and must remove the defect within the date specified in the order and on his failure to do so he shall be liable to such fine or penalty as the Commissioner of Excise may order and also to such cost as may be incurred for the removal of such defect.

14. The licensee shall not hold any interest in the retail vend of country spirit within the areas mentioned in the schedule hereto annexed or within such adjoining areas as the Excise Commissioner may specify by order in writing.

15 (a) In respect of bonded warehouses in the districts of Cuttack, Puri and Balasore, the prescribed duty and cost price according to the prices or rates specified in the schedule hereto annexed of all spirits sold under this license shall be received by the Superintendent of Excise and collected by him on or before the issue or the purchase of such spirit. Accounts of all cost price so collected shall be adjusted monthly and the total for each month will be paid to the licensee on or before the 15th day the following month.

(b) In respect of distilleries, warehouses and duty paid depots in the districts of Ganjam and Koraput the duty on spirits purchased by a licensed retail vendor of arrack from the contract supplier's distillery or warehouse or depot must be prepaid into a Government treasury unless the contract supplier has an advance account with the treasury, in which case the duty may be paid by the vendor to the distiller up to the limit of the balance in his favour in that account. The cost price of spirit purchased should be paid to the contract supplier.

16. Alterations in the rates of duty imposed under section 27 of the Bihar and Orissa Excise Act, 1915, shall not in any way affect the conditions of this license.

17. The licensee shall be bound to take over, if so ordered by the Collector or the Excise Commissioner, a quantity of spirit remaining in each warehouse or depot mentioned in the schedule hereto annexed, equal to the average quantity per month sold at each such warehouse during the preceding year at the value at which it was sold at each such warehouse during the preceding year, provided that if the licensee does not accept this value, the value shall be fixed by the Excise Commissioner.

18. On the termination of this license, whether on the expiration of the period above mentioned for which it is as aforesaid originally granted the licensee shall be bound to leave if so ordered by the Collector, in each warehouse or depot at which immediately before such termination the sale of spirit under this license shall be permitted, a quantity of spirit equal to half the average quantity per month sold at such warehouse or depot during the preceding months of the year in which such termination shall take place, provided that the quantity of spirit so left shall be valued after such termination at twenty per cent below the rate specified in the schedule hereto annexed or, if such rate be not accepted by the succeeding licensee, then at such rate as may be fixed by the Excise Commissioner. The licensee shall quantity of spirit in any warehouse or depot in excess of such quantity so to be left, and in default of his so doing the Collector may sell and dispose of such excess quantity at the cost and risk of the licensee.

19. Spirit intended for sale under this license at any of the bonded warehouses at which the sale of spirit hereunder is for the time being permitted, shall be conveyed to the warehouse for which the same is intended only under a bond for payment of the duty prescribed under section 27 of the Bihar and Orissa Excise Act, 1915. The licensee shall be liable to pay duty on any deficiency in excess of the limit for the time being prescribed by rule of the Board of Revenue under section 90 of the Bihar and Orissa Excise Act, 1915.

20. The licensee shall be liable to pay duty on all spirit duly recorded as having been brought into and stored in a warehouse or depot and not accounted for in excess of $1\frac{1}{2}$ per cent of such quantity (which percentage shall be allowed for ordinary wastage) unless he can establish to the satisfaction of the Commissioner that such excess wastage has not been occasioned by any negligence on his part or on the part of any person conducting operations in the warehouse on his behalf, whether by storing such spirit in unsound casks, tanks or vats, or otherwise.

21. As security for the fulfilment of these conditions, the grantee shall deposit with the Excise Commissioner in respect of each warehouse or depot at which the sale of spirit under this license is for the time being permitted, such amount as that officer may direct either in Government Promissory Notes or in such other form as he may approve.

22. Without prejudice to the provisions of section 93 of the Bihar and Orissa Excise Act, 1915, any penalties, and other sums for which the licensee may become liable under the provisions of that Act shall be recoverable from the security deposit so to be made as aforesaid.

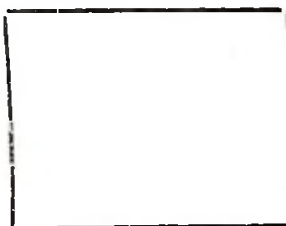
23. No privilege of sale wholesale shall be sold, transferred or sub-rented without the previous permission of the Commissioner in writing. No agent shall be appointed for the management without Collector's approval.

24. In all matters not expressly provided for herein, the licensee shall accept the ruling of the Collector subject to an appeal to the Excise Commissioner.

N. B.—I. The licensee will be bound by the provisions of the Bihar and Orissa Excise Act, 1915, and by rules framed under the Act so far as these may relate to him.

II. The breach, non-performance or non-observance of any of the conditions of this license by the contractor or by his agent will, under section 42 of the said Act, render this license liable to cancellation or suspension and under section 57 of the said Act may render the licensee liable to a penalty.

Collector of



Counterpart agreement.

I, _____, the above-named licensee for myself and my heirs, legal representatives and assignees, hereby agree to and bind myself to perform and observe all the terms and conditions hereinbefore written and expressed.

Dated

19

Signature.

Witness.

SCHEDULE.

District.	Distillery.	Materials from which spirit shall be manufactured.	Price per gallon.	Area of supply.	Warehouse or duty-paid depots.
1	2	3	4	5	6

[2—2—6-10-1939.]

NOTICE.

Whereas the existing licences for the distilleries for country spirit at—

- Aska in the district of Ganjam,
- Umeri (Jeypur) in the district of Koraput,
- Kapuguda (Gunupur) in the district of Koraput,
- Chekaguda (Rayaghada) in the district of Koraput,

are to terminate on the 31st March 1940, notice is hereby given that fresh licences for one year from the 1st April 1940 to the 31st March 1941 will be issued.

2. The Bihar and Orissa Excise Act II of 1915 is in force in the whole of Orissa, and the licensees shall be bound by the aforesaid Act and rules made under the same.

3. The licences, bonds and indenture shall be as below :—

- (a) Licence, in Form no. D/W-1 to manufacture spirit in distillery.
- (b) For the wholesale of country spirit, licence in Form no. D/W-5.
- (c) General bond, in Form no. D/W-2.
- (d) Indenture in Form no. D/W-3.
- (e) Schedule of area, etc.

The above forms are printed as appendices to this notice.

4. (a) Applications for licences must reach the Commissioner of Excise, Orissa, Cuttack, in registered cover on or before the 15th November 1939.

(b) Tenders, in sealed covers, giving the lowest rate of cost price per proof gallon which the applicants will charge for supplying liquor to licensed retail vendors in the area under the contract of the distiller, should be submitted with application. The rate should be one and the same for delivery at any depot under the distillery.

(c) There will be no supply of liquor to any retail vendor from any building in the compound of the distillery.

5. The Commissioner of Excise is not bound to accept the lowest, or any tender.

6. It will be open to the Commissioner of Excise to require the distillers to open any depot in addition to the existing ones and also to close any.

7. The total issue of liquor from the several distilleries, distillery by distillery, directly or through the existing warehouses or depots for consumption within the district during 1938-39 have been as below :—

	Proof gallons.
Aska in the district of Ganjam	22,072
Umeri (Jeypur) in the district of Koraput ...	34,985
Kapuguda (Gunupur) in the district of Koraput ...	11,880
Chekaguda (Rayaghada) in the district of Koraput ...	32,875

8. Liquor for use in the Ganjam district which is now under the Aska distillery, will be made from jaggery and sometimes from treacle or Mohua (Ippa) or from a mixture of any of these in case of 35 U. P. and from Mohua alone in case of 60 U. P. In the Koraput district liquor is to be made from Mohua both for 35 U. P. and 60 U. P.

CUTTACK: 26th September 1939.

P. T. MANSFIELD,
Commissioner of Excise, Orissa.

FORM No. D./W. 1.

Licence to manufacture spirit in a distillery issued to the grantee of an exclusive privilege of supply of country spirit under section 22 of the Bihar and Orissa Excise Act, 1915.

Licence is hereby granted under section 13 of the Bihar and Orissa Excise Act, 1915, to _____, resident of _____, hereinafter called the licensee to manufacture country spirit in his distillery situated at _____ from _____ to _____

CONDITIONS.

1. The spirit manufactured under this licence shall be of average good quality according to the standard for the time being prescribed by the Excise Commissioner and shall be subject to periodical analysis by or under the orders of the Collector or the Excise Commissioner, and the licensee shall be bound to take steps to remedy any defect in the quality thereof which the Excise Commissioner may consider material. The materials for distillation and the cost of analysis shall be paid by the distiller. The licensee shall manufacture denatured spirit up to 20 per cent of the potable quantity, if required by Government. The analysis shall be made at such laboratory as the Excise Commissioner shall direct.

2. The licensee shall supply and from time to time duly and efficiently repair, maintain and keep in good and sufficient repair and good working order and condition the distillery and all buildings at which the manufacture and supply of spirit under this licence is for the time being permitted, and shall provide only such stills, apparatus, vats, tanks, casks, pumps, gauging rods, vessels, plant, saccharometer, hydrometer, thermometer and utensils of such number, capacity and design as the Excise Deputy Commissioner shall from time to time approve, and shall be bound so far as may be necessary or proper (as to which the orders in writing of the Superintendent of Excise shall be conclusive) to provide for the purification of water supplied to the distillery for purposes of the manufacture of spirit and shall be bound to comply with all written directions of the Collector in these respects forthwith after receipt of such directions.

3. The licensee shall be bound to make such arrangements as may be prescribed in writing by the Collector for the removal of waste matter and refuse and the abatement of any nuisance arising from the working of the distillery and shall remove and abate the same respectively in accordance with such arrangements.

4. The licensee shall supply suitable quarters for the residence of such officers and establishment as the Commissioner may appoint to the distillery in close proximity to the distillery.

5. The licensee shall maintain such minimum stock of spirit at the distillery as the Collector may from time to time notify to the licensee in writing, and if and whenever the stock shall fall below this prescribed minimum, the licensee shall forthwith make up the same to the prescribed minimum.

6. (a) The licensee shall deposit with the Collector a sum of Rs. _____ either in Government Promissory Notes or in such other form as the Excise Commissioner may direct or shall execute a mortgage in the prescribed form of the distillery premises, stills, apparatus, plant and utensils employed in the manufacture of spirit for such amount as may be fixed by the Board, as security for the fulfilment of these conditions and for the payment of all sums of money which may become due and owing by the licensee to the Government by way of penalty or otherwise.

(b) The licensee shall pay an annual fee of Rupees one hundred in advance for this licence.

7. This licence is contingent upon a grant of the exclusive privilege of supply under section 22 of the Bihar and Orissa Excise Act, 1915, and determination of such grant for any reason whatever shall also determine this licence.

8. No privilege of manufacture shall be sold, transferred or sub-rented without the previous permission of the Collector in writing. No agent shall be appointed for the management without Collector's approval.

9. In all matters not expressly provided for herein, the licensee shall accept the ruling of the Collector subject to an appeal to the Excise Commissioner.

Collector of

N.B.—(1) The licensee shall observe and be bound by the provisions of the Bihar and Orissa Excise Act, 1915 and of all rules made thereunder applicable to manufacture, issue and sale of spirit.

(2) The breach, non-performance or non-observance by the licensee or his agent of any of the conditions of this license or of any provisions of the Bihar and Orissa Excise Act, 1915, or of rules framed thereunder so far as they relate to the licensee will render this license liable to cancellation or suspension.



Counterpart agreement.

I, _____, the above-named licensee for myself and my heirs, legal representatives and assignees, hereby agree to all the terms and conditions hereinbefore written and expressed.

Dated

19 .

Signature.

Witness.

FORM No. D./W. 5.

License for the sale wholesale of country spirit in the areas mentioned in the schedule annexed hereto.

License is hereby granted to hereinafter called the licensee, under the provisions of section 20 of the Bihar and Orissa Excise Act, 1915, for the sale of spirit of the description hereinafter mentioned in the areas specified in the schedule hereto annexed for a period of one year from the 1st April 193 , subject to the conditions hereinafter set forth, viz. :—

CONDITIONS.

1. The spirit sold under this license shall be of average good quality according to the standard for the time being prescribed by the Excise Commissioner and shall be the produce of materials of one or other of the descriptions specified in the schedule hereto annexed. Provided always that the licensee may supply any spirit made from other materials at any time during the subsistence of this license, if permitted so to do by general or special order of the Excise Commissioner.

2. No spirit shall be sold under this license elsewhere than at the bonded warehouses or duty-paid depot specified in the schedule hereto annexed or at any other warehouse or depot hereafter to be established within the said areas and for the time being sanctioned by the Excise Commissioner for the purpose of sale of spirit hereunder.

3. The spirit kept at the said warehouse for sale under this license shall be subject to periodical analysis by, or under the orders of, the Collector or the Excise Commissioner and the licensee shall be bound to take steps to remedy any defects in the quality thereof which the Excise Commissioner may consider material, as to which his decision in writing shall be conclusive. The cost of analysis shall be paid by the distiller. The analysis shall be made at such laboratory as the Excise Commissioner shall direct.

4. The prices to be charged for spirit sold under this license according to the different descriptions of such spirit, as set forth in the schedule hereto annexed shall be, in the case of sales at bonded warehouses or duty-paid depots specified in the said schedule, prices calculated according to strength at the prices set

opposite to the names of such warehouses and the different descriptions of spirit in such schedule. In the case of sales from any bonded warehouse or duty-paid depot to be hereafter sanctioned, as provided in condition 2 hereof, or if any spirit made from any materials specially permitted by order of the Board of Revenue, as in condition hereof mentioned the prices shall be such as shall be fixed by the Board on granting such sanctioned or specified in such permission as the case may be.

5. Spirit sold at the said warehouses shall be of such strength only as may be fixed from time to time by special or general order of the Board of Revenue.

6. Sales of spirit under this licence shall from time to time be made only to persons (hereinafter called Licensed Vendors) producing passes in the prescribed form authorizing the sale to them of spirit, and only of the description or descriptions of spirit mentioned in such passes and of no greater quantity of spirit than the quantity mentioned therein.

7. The licensee shall be bound to supply to licensed vendors by way of sale, at any bonded warehouse or duty-paid depot at which the sale of spirit under this license is for the time being permitted, spirit of the quantity or quantities and description or descriptions mentioned in the passes produced by them.

8. Such minimum stock of spirit as may from time to time be fixed by the Collector and notified by him in writing to the licensee shall be maintained at each bonded warehouse or duty-paid depot at which the sale of spirit under the license is for the time being permitted. If and whenever the stock shall fall below this prescribed minimum the licensee shall forthwith make up the same to the prescribed minimum and in default of his so doing within days after the receipt by him of notice from the Collector or the officer in charge of the warehouse requiring him so to do, the Collector may procure the spirit required so to make up the same from any source he may think fit. The licensee shall be liable to pay to the Collector on demand any excess of the cost of any spirit so procured including cost of transit over the price realized by the sale thereof.

9. The licensee shall from time to time duly and efficiently repair, maintain and keep in good and sufficient repair and good working order and condition all bonded warehouses or duty-paid depots, the property of the licensee, at which the sale of spirit under this license is for the time being permitted, and the source and means of the water-supply thereto. All new warehouses that may be required in the areas specified in the schedule hereto annexed shall be built and maintained at the expense of the licensee. Such of the warehouses at which the sale of the spirit under this license is for the time being permitted, as are the property of Government, shall be maintained under the direction of and at the cost of Government but the licensee shall pay rent at a rate to be fixed by the Public Works Department for the occupation of the buildings, including quarters for Government officers in charge and shall also pay to Government such compensation, not exceeding the recorded value of the buildings, as shall be determined by the Collector, whose decision shall be final, for all damages, including damage by fire, due to any cause whatsoever to Government buildings and Government property therein, fair wear and tear only excepted. The source of water-supply at each warehouse shall be provided and maintained at the expense of the licensee. As regards municipal taxes, the tax on holding, i. e., general municipal tax, will be paid by Government, and all additional taxes, whether described as a tax, fee or rate, will be paid by the occupier. The licensee shall provide suitable quarters for the officers and guards in charge of the warehouse close to the warehouse building.

10. On the determination of this license, whether on the expiration of the period abovementioned for which it is as aforesaid originally granted, or of any renewal thereof, the licensee, shall be bound if so desired by the Commissioner of Excise—

- (a) to make over to his successor any buildings which he may have constructed or acquired in pursuance of this license at a valuation agreed to between him and his successor or, if they are unable to agree, at valuation fixed by the Collector

- (b) to make over to his successor such plants used for the supply, storage, handling and issue of spirits as may be specified by the Collector at a valuation to be fixed by him, and the succeeding licensee shall be compelled to accept such plants at such valuations.

If the lessor at any time before the expiration of this lease is desirous for any public purpose of resuming possession of the said demised premises or any part thereof, and shall, under the hand of the Collector, serve notice of such desire on the lessee and shall tender him compensation for any building or other improvement which he may have erected or made with the written consent of the Commissioner of Excise, the lessee shall, within three months from the date of receipt of the notice aforesaid, vacate the said demised premises or such part thereof as is specified in the said notice. In case of disagreement as to the amount of compensation aforesaid, the matter shall be referred to the Commissioner of Excise whose decision shall be final.

11. All such fittings or articles as are necessary or proper for or connected with and suitable to the supply, storage, gauging, handling, sale, testing and issue of spirit under this licence, including vats, tanks, pumps, pipes, cocks, gauging rods and vessels, hydrometer, thermometer, etc., for use in the warehouse or depot at which the sale of spirit under this licence is for the time being permitted, shall be provided by the licensee. Vats, tanks and casks in such warehouses for the storage or issue of spirit must be of such number and capacity and be set up according to such design as the Excise Deputy Commissioner may from time to time direct and shall be provided with suitable dipping rods. All new vats, for storage or reduction of spirit shall be of wood. The licensee shall also be responsible for the conveyance of water to all such warehouses for purposes of reduction and so far as may be necessary or proper (as to which the orders in writing of the Superintendent of Excise shall be conclusive) for the filtration and purification of such water before its admixture with spirit, and the licensee shall be bound to comply with all written directions of the Collector in these respects forthwith after receipt of such directions.

12. Storage, reduction and issue on sale of all spirit under this licence shall be made under the immediate supervision of the Government officer in charge of the bonded warehouse. The licensee shall keep at each warehouse an English-knowing agent on his behalf who shall be competent to perform duties prescribed under rule 52 of the Board's Rules. (Notification no. 3296-Ex., dated the 21st June 1937.)

13. On receipt of an order in writing from the Commissioner of Excise requiring him to remove any defect in the warehouse buildings or in the arrangements for storage, reduction, blending, issue of spirit, water-supply, etc., the licensee shall attend to it at once and must remove the defect within the date specified in the order and on his failure to do so he shall be liable to such fine or penalty as the Commissioner of Excise may order and also to such cost as may be incurred for the removal of such defect.

14. The licensee shall not hold any interest in the retail vend of country spirit within the areas mentioned in the schedule hereto annexed or within such adjoining areas as the Excise Commissioner may specify by order in writing.

15. (a) In respect of bonded warehouses in the district of Cuttack, Puri and Balasore, the prescribed duty and cost price according to the prices or rates specified in the schedule hereto annexed of all spirits sold under this licence shall be received by the Superintendent of Excise and collected by him on or before the issue or the purchase of such spirit. Accounts of all cost price so collected shall be adjusted monthly and the total for each month will be paid to the licensee on or before the 15th day of the following month.

(b) In respect of distilleries, warehouses and duty paid depots in the districts of Ganjam and Koraput the duty on spirits purchased by a licensed retail vendor of

arrack from the contract supplier's distillery or warehouse or depot must be prepaid into a Government treasury unless the contract supplier has an advance account with the treasury, in which case the duty may be paid by the vendor to the distiller up to the limit of the balance in his favour in that account. The cost price of spirit purchased should be paid to the contract supplier.

16. Alterations in the rates of duty imposed under section 27 of the Bihar and Orissa Excise Act, 1915, shall not in any way affect the conditions of this licence.

17. The licensee shall be bound to take over, if so ordered by the Collector or the Excise Commissioner, a quantity of spirit remaining in each warehouse or depot mentioned in the schedule hereto annexed, equal to the average quantity per month sold at each such warehouse during the preceding year at the value at which it was sold at each such warehouse during the preceding year, provided that if the licensee does not accept this value, the value shall be fixed by the Excise Commissioner.

18. On the termination of this licence, whether on the expiration of the period above mentioned for which it is as aforesaid originally granted the licensee shall be bound to leave if so ordered by the Collector, in each warehouse or depot at which immediately before such termination the sale of spirit under this licence shall be permitted, a quantity of spirit equal to half the average quantity per month sold at such warehouse or depot during the preceding months of the year in which such termination shall take place, provided that the quantity of spirit so left shall be valued after such termination at twenty per cent below the rate specified in the schedule hereto annexed or, if such rate be not accepted by the succeeding licensee, then at such rate as may be fixed by the Excise Commissioner. The licensee shall forthwith after determination of the quantity so to be left as aforesaid, remove any quantity of spirit in any warehouse or depot in excess of such quantity so to be left, and in default of his so doing the Collector may sell and dispose of such excess quantity at the cost and risk of the licensee.

19. Spirit intended for sale under this licence at any of the bonded warehouses at which the sale of spirit hereunder is for the time being permitted, shall be conveyed to the warehouse for which the same is intended only under a bond for payment of the duty prescribed under section 27 of the Bihar and Orissa Excise Act, 1915. The licensee shall be liable to pay duty on any deficiency in excess of the limit for the time being prescribed by rule of the Board of Revenue under section 90 of the Bihar and Orissa Excise Act, 1915.

20. The licensee shall be liable to pay duty on all spirit duly recorded as having been brought into and stored in a warehouse or depot and not accounted for in excess of $1\frac{1}{2}$ per cent of such quantity (which percentage shall be allowed for ordinary wastage) unless he can establish to the satisfaction of the Commissioner that such excess wastage has not been occasioned by any negligence on his part or the part of any person conducting operations in the warehouse on his behalf, whether by storing such spirit in unsound casks, tanks or vats, or otherwise.

21. As security for the fulfilment of these conditions, the grantee shall deposit with the Excise Commissioner in respect of each warehouse or deposit at which the sale of spirit under this licence is for the time being permitted, such amount as that officer may direct either in Government Promissory Notes or in such other form as he may approve.

22. Without prejudice to the provisions of section 93 of the Bihar and Orissa Excise Act, 1915, any penalties, and other sums for which the licensee may become liable under the provisions of that Act shall be recoverable from the security deposit so to be made as aforesaid.

23. No privilege of sale wholesale shall be sold, transferred or sub-rented without the previous permission of the Commissioner in writing. No agent shall be appointed for the management without Collector's approval.

[illegible]

FORM No. D./W. 2.

General bond for import, export and transport of liquor without payment of duty.

KNOW ALL MEN BY THESE PRESENTS that I of of am are jointly and severally help and firmly bound unto the Governor of Orissa (which expression shall, where the context so admits, include his successors in office or assigns) in the sum of rupees to be paid to the said Governor for which payment well and truly to be made I bind myself we jointly and severally ourselves and each of us binds himself and each and every one of my our respective legal representatives.

Dated this.....day of.....

Signed.....

Whereas the above bounden has have been permitted to import export transport from time to time liquor to wit without previous payment of duty.

Now the conditions of this obligation are :—

1. That or his their legal representatives shall not at any time or times import export transport any quantity or quantities of the aforesaid liquor the duty or the aggregate duty on which at the rate prescribed therefor from time to time under section 27 of the Bihar and Orissa Excise Act, 1915, or any other amending Act for the time being in force shall exceed the sum of rupees

2. That or his their legal representatives shall on each occasion of import export transport of the said article within the time mentioned in the pass or passes authorizing such import export transport granted under the rules for the time being in force furnish satisfactory proof to the officer granting the pass that the specified quantity of the said liquor has been duly delivered in full to the officer in charge of the bonded warehouse or other authorized place of destination specified in the said pass and deposited therein after the necessary examination, or in default thereof shall on demand pay or cause to be paid to the said Governor at the Treasury Sub-Treasury at a sum equal to the amount of duty payable on the said specified quantity or such portion thereof as shall not have been duly delivered at the rate prescribed therefor under section 27 of the Bihar and Orissa Excise Act, 1915, or any other amending Act for the time being in force.

3. That if and his their legal representatives shall well and truly keep and perform all the conditions hereof then this bond shall be void and of no effect otherwise the same shall remain in full force and virtue.

IN WITNESS whereof I we have hereunto set my our hand and seal the day of in the year

SIGNED, SEALED AND DELIVERED by

the above-named

Witness

Witness

*Collector on behalf of the
Governor of Orissa.*

FORM No. D./W. 3.

THIS INDENTURE made the day of 19 BETWEEN of the one part and the Governor of Orissa (hereinafter called the Governor, which expression shall, were the context so admits, include his successors in office and assigns) of the other part. Whereas the said has been granted a license under the provisions of the Bihar and Orissa Excise Act, 1915, to manufacture spirit in the distillery at from the to the and whereas it is a condition of the said license that the said shall

execute a mortgage in the prescribed form of the [distillery premises], stills, apparatus, plant and utensils employed in the manufacture of spirit for the total value of rupees as security for the fulfilment of the conditions of the said license and for the payment of all sums of money which may become due and owing by him to the Government by way of penalty or otherwise and whereas the said is the absolute owner in possession free from encumbrances of the [distillery premises], stills, apparatus, plants and utensils, hereinafter described and intended to be hereby assigned and conveyed for the total value as hereinbefore mentioned. NOW THIS INDENTURE WITNESSETH that in consideration of the grant to him of such license as aforesaid the said doth hereby convey, assign, transfer and assure unto the Governor [all the land, hereditaments and premises more particularly described in the first schedule hereto and all buildings, houses, distilleries, godowns and outhouses, erected or being thereon and also all rights, easements, liberties, privileges, profits, appendages and appurtenances whatsoever to the said lands, hereditaments and premises or any part thereof belonging or appertaining, and also] all stills, machinery, tuns, butts, coolers, apparatus, vats, casks, plant and block implements and utensils, which are now used or employed in or about the said distillery premises, a list whereof is set out in the [second schedule hereto, or which shall at any time during the continuance of this security be used or employed by the said in and about the said premises for the purpose of the manufacture, sale, storage or issue of spirit. To hold the same unto the Governor for the total value as hereinbefore mentioned subject to the proviso for redemption hereinafter contained, that is to say PROVIDED ALWAYS that if the said shall during the continuance of this license and of all subsequent licenses which may be granted to him to manufacture spirit at his said distillery observe and perform all the terms, conditions and provisions of all such licenses and observe and perform all the provisions of the Bihar and Orissa Excise Act, 1915, and of all rules framed or which may from time to time be framed thereunder so far as they relate to the licensee and shall pay all sums of money which may become due and owing by the said to the Governor in respect of revenue license fees, cost of establishment or otherwise or in respect of fines or penalties which may be imposed on him then the Governor shall at any time after the said shall have ceased to manufacture spirit at the said distillery upon the request and at the cost of the said his heirs, executors, administrators or assigns reconvey and retransfer to him the [premises with] stills, machinery, tuns, butts, coolers, apparatus, vats, casks, plant and block implements and utensils, hereinafter granted AND IT IS HEREBY AGREED AND DECLARED by and between the said his heirs, executors, administrators and assigns and the Governor that any sum payable by the said his heirs, executors, administrators and representatives to the Governor shall be recoverable by the Governor under the provisions of the Bihar and Orissa Excise Act, 1915, or the Bihar and Orissa Public Demands Recovery Act in respect of Cuttack, Puri, Balasore, Sambalpur, Angul and Khondmals districts or the Madras Revenue Recovery Act in respect of Ganjam and Koraput or any statutory modification thereof for the time being in force. In witness, etc.

N.B.—When the distillery belongs to Government, the words within square brackets should be deleted.

SCHEDULE.

District.	Distillery.	Area of supply.	Depots under the distillery.
1	2	3	4
Ganjam ...	Aska ...	Distillery areas of Ganjam district ...	1. Aska. 2. Berhampur. 3. Chatrapur. 4. Jayantipuram. 5. Kodala. 6. Russellkonda. 7. Parlakimedi.

District.	Distillery.	Area of supply.	Depots under the distillery.
1	2	3	4
Koraput	Umeri (near Jeypur)	Nowrangpur, Jeypur, Koraput and the Pottangi taluks.	1. Umerkot. 2. Nowrangapur. 3. Koraput. 4. Nandapur. 5. Kakkiriguma. 6. Jeypur. 7. Kotpad.
Do.	Kapuguda (near Gunupur)	Gunupur taluk of the Rayaghada division.	1. Vikrampur, 2. Gudari.
Do.	Chakkaguda (near Rayaghada)	Portions which are under central distillery area of Bissemcuttak and Rayaghada taluk and the Narayana-pattnam Agency of the Koraput taluk.	1. Tikarpada. 2. Bissemcuttak. 3. Baudugam. 4. Narayanapatam. 5. Rayaghada. 6. Kalyanasinghpur.

N.B.—The areas in column 3 are liable to decrease or increase.

[2—2—6-10-1939.]

IN THE COURT OF THE DISTRICT
JUDGE OF GANJAM-PURI,
BERHAMPUR.

PRESENT :

Rai Sahib R. C. Mitra, B.A., B.L., District
Judge.

INSOLVENCY CASE 1 OF 1939.

Patnala Brundavan Patra—*Insolvent*,
versus

The Manager, British India Debt Collection
Co., and others—*Opposite party and*
Creditors.

Notice is hereby given under section 30 of Act V of 1920, that the above-named insolvent has been adjudged insolvent by an order of this Court, dated the 30th September 1939 and he has been directed to apply for discharge before the 30th September 1940. The creditors may prove their claims by delivering or sending by Registered Post an affidavit in Form 3 of the Provincial Insolvency Rules before the Central Nazir of this Court.

R. C. MITRA,
District Judge.

BERHAMPUR: 3rd October 1939.

WANTED

Candidates for appointment as Sub-Inspectors of Excise and Salt in Orissa in the scale of pay of Rs 50—2—68—3—80 (Efficiency Bar)—2—100. Rs. 35 during the period of probation.

2. Must be—

- (1) Oriyas or domiciled in Orissa;
- (2) not less than 20 nor more than 25 years age on the 1st December 1939;
- (3) must be at least Matriculates or holders of S. S. L. C., of good character and of sound health, good physique and active habits; and
- (4) must not be less than 5 feet 3 inches in height and 30 inches round the chest.

3: Apply before the 31st of October 1939 to the District Officer of the home district. Applications submitted to the undersigned direct will not be entertained.

P. T. MANSFIELD,

Revenue (Excise) Commissioner, Orissa.

CUTTACK: 27th September 1939.

[2—2—6-10-1939.]

NOTICE.

It is hereby notified for general information that the Map of Angul District (Angul Revenue Thana) on scale 1"=1 mile published in two sheets is available with the Deputy Director of Surveys, Bihar, Gulzarbagh and Deputy Commissioner, Angul. The price of the map is Re. 0-8-0 per sheet.

B. PATNAIK,

Secretary to the Revenue Commissioner,
Orissa.

CUTTACK: 2nd October 1939.

[4-1-10-11-1939.]

CONTRIBUTION TO REGISTERED BODIES FOR ENCOURAGEMENT OF ORIYA LITERATURE.

Applications from registered bodies will be received by the undersigned up to the 15th of January 1940 for grants to them for the following purposes:—

- (1) Original research in Oriya language and literature.
- (2) Translations into Oriya of suitable works, including text-books from various languages with the object of enriching the Oriya literature, in particular of books in general knowledge suitable for studies in institutions.
- (3) Publication of original and useful work written in Oriya including indigenous system of treatment of human beings and animals.

It is necessary that a definite scheme of work should be attached to each application including an estimate of cost.

S. C. TRIPATHI,

Director of Public Instruction, Orissa.

CUTTACK: 3rd October 1939.

[2-1-13-10-1939.]

WANTED

A typist for the office of the Superintendent of Police, Criminal Investigation Department, Orissa, Cuttack, at a salary of Rs. 40 a month for six months only.

Qualifications required.—Must be a Matriculate. Speed in typewriting to be at least 45 words per minute.

Candidates must be Oriyas or domiciled in the Province of Orissa.

Application must reach the Superintendent of Police, Criminal Investigation Department, by the 11th October 1939.

F. H. C. RAYNOR,

Superintendent of Police, C. I. D.,
Orissa, Cuttack.

CUTTACK: 5th October 1939.

IN THE COURT OF THE DISTRICT JUDGE OF CUTTACK.

INSOLVENCY APPLICATION NO. 13 OF 1939.

M. Subba Rao of Kaligali, Cuttack—Creditor—Applicant,

versus

Ramesh Chandra Das of Kazi Bazar, town
Cuttack—Debtor—Opposite party.

NOTICE

Is hereby given that on the application of the above-named creditor, the debtor Ramesh Chandra Das has been adjudged an insolvent under Act V of 1920 by an order passed by this court on the 27th September 1939 and that he has been directed to apply for his discharge within one year.

J. A. BYERS,

District Judge.

CUTTACK: 2nd October 1939.

FEDERAL PUBLIC SERVICE COMMISSION.

VACANCY.

Electrical and Mechanical Engineer, Central Excises and Salt Department, Northern India. Pay Rs. 700—25—950. Age must not be less than 30 and preferably not more than 40. Qualifications: (a) Degree or diploma in Electrical or Mechanical Engineering and training as an Electrical and Mechanical Engineer; (b) Apprenticeship in an electrical and mechanical workshop of good repute; (c) Experience of responsible work in Electrical and Mechanical Engineering; (d) Practical experience in the care, maintenance and efficient operation of mining plant and equipment; (e) Ability to prepare reports and estimates of schemes for extensions to electrical and mechanical installations. Full details should be obtained from the Secretary, Federal Public Service Commission, Delhi. Last date for applications on prescribed form, together with a treasury receipt for Rs. 7-8-0, 23rd October 1939.

CAMP SIMLA: 21st September 1939.